

MESSAGES FROM RAJYA SABHA

[English]

SECRETARY-GENERAL : I have to report the following messages received from the Secretary-General of Rajya Sabha:—

- (i) "In accordance with the provisions of rule 127 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on the 18th December, 1985, agreed without any amendment to the Futwah-Islampur Light Railway Line (Nationalisation) Bill, 1985, which was passed by the Lok Sabha at its sitting held on the 13th December, 1985."
- (ii) "In accordance with the provisions of sub-rule (6) of rule 186 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to return herewith the Appropriation (Railway) No. 5 Bill, 1985, which was passed by the Lok Sabha at its sitting held on the 13th December, 1985 and transmitted to the Rajya Sabha for its recommendations and to state that this house has no recommendations to make to the Lok Sabha in regard to the said Bill."
- (iii) "In accordance with the provisions of sub-rule (6) of rule 186 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to return herewith the Central Excise Tariff Bill, 1985, which was passed by the Lok Sabha at its sitting held on the 16th December, 1985, and transmitted to the Rajya Sabha for its recommendations and
- to state that this House has no recommendations to make to the Lok Sabha in regard to the said Bill."
- (iv) "In accordance with the provisions of sub-rule (6) of rule 186 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to return herewith the Additional Duties of Excise (Textiles and Textile Articles) Amendment Bill, 1985, which was passed by the Lok Sabha at its sitting held on the 16th December, 1985, and transmitted to the Rajya Sabha for its recommendations and to state that this House has no recommendations to make to the Lok Sabha in regard to the said Bill."
- (v) "In accordance with the provisions of sub-rule (6) of rule 186 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to return herewith the Additional Duties of Excise (Goods of Special Importance) Amendment Bill, 1985, which was passed by the Lok Sabha at its sitting held on the 16th December, 1985, and transmitted to the Rajya Sabha for its recommendations and to state that this House has no recommendations to make to the Lok Sabha in regard to the said Bill."
- (vi) "In accordance with the provisions of rule 127 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on the 18th December, 1985, agreed without any amendment to the Agricultural and processed Food Products Export Deve-

lopment Authority Bill, 1985, which was passed by the Lok Sabha at its sitting held on the 17th December, 1985.”

- (vii) “In accordance with the provisions of sub-rule (6) of rule 186 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to return herewith the Agricultural and Processed Food Products Export Cess Bill, 1985, which was passed by the Lok Sabha at its sitting held on the 17th December, 1985, and transmitted to the Rajya Sabha for its recommendations and to state that this House has no recommendations to make to the Lok Sabha in regard to the said Bill.”

- (viii) “In accordance with the provisions of rule 127 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on the 18th December, 1985, agreed without any amendment to the Inland Waterways Authority of India Bill, 1985, which was passed by the Lok Sabha at its sitting held on the 25th November, 1985.”

ESTIMATES COMMITTEE
Nineteen Report and Minutes

[English]

SHRI CHINTAMANI PANIGRAHI : Sir, I beg to present the Nineteenth Report (Hindi and English versions) of the Estimates Committee on the Ministry of Transport (Department of Surface Transport)—Border Roads and Minutes of the Sitzings of the Committee relating thereto,

PUBLIC ACCOUNTS COMMITTEE
Twenty-Second and Twenty-Third Reports

[English]

SHRI E. AYYAPU REDDY : Sir, I beg to present the following Reports (Hindi and English versions) of the Accounts Committee:—

- (1) Twenty-Second Report relating to Overall Review of Sixth Five Year Plan in respect of Posts & Telegraphs Department.
- (2) Twenty-Third Report relating to Union Excise Duties.

COMMITTEE ON THE WELFARE OF
SCHEDULED CASTES AND SCHE-
DULED TRIBES

Seventh Report

[English]

SHRI K. D. SULTANPURI : Sir, I beg to present the Seventh Report (Hindi and English versions) of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes on Action Taken by Government on the recommendations contained in the Fiftieth Report of the Committee (Seventh Lok Sabha) on the Ministry of Steel & Mines (Department of Steel)—Reservations for, and employment of, Scheduled Castes and Scheduled Tribes in Rourkela Steel Plant.

COMMITTEE ON GOVERNMENT
ASSURANCES

Third Report

[English]

SHRI B. K. GADHVI : Sir, I beg to present the Third Report (Hindi and English versions) of the Committee on Government Assurances.